

1.

**CENTRAL ADMINISTRATIVE TRIBUNAL**

**PATNA BENCH, PATNA**

**OA No.261 of 2006**

**Date of order : 9th<sup>th</sup> May, 2006**

**CORAM**

Hon'ble Mr. Justice P.K.Sinha, Vice-Chairman  
Hon'ble Mr. S.N.P.N.Sinha, Member[Admn.]

**Munendra Kumar** ..... .

**Applicant**

**Vrs.**

**Union of India & Ors.** .....

**Respondents.**

**Counsel for the applicant : Shri R.K.Jha**

**Counsel for the respondents : Shri Nirmal Kumar, ASC**

**ORDER [ ORAL ]**

**Justice P.K.Sinha, Vice-Chairman :-**

Heard the ld. counsel for the applicant and the ld. ASC for the respondents.

2. The grievance of the applicant is that in pursuant to an advertisement issued in Employment News in September, 2005 for the post of Junior Engineer Mechanical-DSL, the applicant being eligible, applied in the format for that post. Instead of admit card, he received a letter dated



20.12.2005 [Annexure-A/5] in which it was alleged that he had filed two applications making use of fake certificates, meaning thereby that he had adopted malafide methods with intent to secure a Govt. service fraudulently. The applicant was called upon to appear before the Railway Recruitment Board at Allahabad with the original documents failing which the allegations were to be treated to be true and he was to be stopped from appearing in all the examinations to be conducted by the Railway Recruitment Board in future. The 1d. counsel for the applicant claims that the applicant, accordingly, appeared before the Railway Recruitment Board, Allahabad but he has not received any information conveying the decision of the respondents pursuant to the show cause issued by them at Annexure-A/5. The prayer is that the respondents be directed to furnish a copy of the rejection of his candidature, if so rejected, and of penalty, if so imposed.

3. This is the application which in our opinion can be disposed of with relevant directions to the respondents at this stage itself.

4. The Respondent No.2, Railway Recruitment Board, Allahabad is, therefore, directed to communicate to the applicant any decision that has been taken about the candidature of the applicant through its Secretary within two months of the receipt of a copy of this order. The applicant is also directed to place before the Secretary, Railway Recruitment Board, a



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copy of this order along with a copy of this application with annexures, within fifteen days of the receipt of certified copy of the order.

5. With the aforesaid direction, this O.A. is disposed of.



[ S.N.P.N.Sinha ]M[A]



[ P.K.Sinha ]VC

mps.